IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-496(ND)/2017

IN THE MATTER OF:

M/s. Synergy Steels Ltd.

... Applicant/Petitioner

Vs.

M/s. Bharat Heavy Electicals Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant:

Mr. Sajeve Deora, Chartered Accountant

Mr. Pulkit Deora & Mr. Abhishek Kumar, Advs.

For the Respondent

Mr. Pallav Kumar, Advocate

ORDER

Learned counsel for the respondent requests for some time to file reply. Let the reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 18.12.2017.

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(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd1-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 VINEET